

**GOVERNMENT OF INDIA
SMALL SCALE INDUSTRIES AND RURAL AND AGRO INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:1543
ANSWERED ON:07.03.2001
PATENT PROTECTION
ANANDRAO ADSUL

Will the Minister of SMALL SCALE INDUSTRIES AND RURAL AND AGRO INDUSTRIES be pleased to state:

- (a) whether any efforts have been made to introduce utility patent protection for small innovations;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES (SMT. VASUNDHARA RAJE)

(a) to (c): No, Sir. The Patents Act, 1970 already protects all inventions and does not discriminate between small innovations and inventions which can be termed as break through technology. Section 2(1)(j) of the Act defines the `invention` which can be protected under the Act. All such inventions, whether small or major, which fulfill the criteria of patentability as per the said Act are patentable.